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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

1) O.A.No.399/98 ✓

New Delhi: this the 25th day of February, 1999.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. T.N. BHAT, MEMBER (J)

1. Raj Pal S/o Shri Samay Singh,
R/o Vill. & P.O. Palla,
New Delhi.

2. Randhir Singh S/o Shri Kewal Ram,
R/o. Vill. & P.O. Palla,
New Delhi.

3. Krishna Pal S/o Shri Jai Singh,
R/o. Vill. & P.O. Palla,
New Delhi

.... Applicants.

(Shri M.K. Gaur, Advocate)

Versus

National Capital Territory of Delhi
through

1. The Director General,
Home Guard & Civil Defence,
Nishkam Sewa Bhawan, Raja Garden,
New Delhi.

2. The Commandant,
Home Guard & Civil Defence,
Nishkam Sewa Bhawan, Raja Garden,
New Delhi

.... Respondents.

(By Advocate: Shri Rajinder Pandita).

2) O.A.No.48/99

Brijesh Yadav S/o Shri Ram Surat Yadav,
R/o D-3, West Vinod Nagar, Mandawali,
Fazalpur,
Delhi -110 092

..... Applicant.

(By Advocate: Shri M.K.Gaur).

Versus

Govt. of NCT Delhi, through

1. The Chief Secretary,
5, Shamnath Marg,
New Delhi.

2. The Director General,
Delhi Home Guards & Civil Defence,

(15)

CTI Complex, Raja Garden,
New Delhi.

3. The Commandant,
Delhi Home Guards & Civil Defence,
CTI Complex, Raja Garden,
New Delhi. Respondents.

ORDER

HON'BLE M.R.S.R. ADIGE, VICE CHAIRMAN (A).

As these two OAs involve common
questions of law and fact, they are being disposed
of by this common order.

2. Applicants in these OAs impugn action
of respondents terminating their engagement in the
Home Guards Organisation and seek re-engagement
and continuance.

3. It has been held in a catena of judgments
delivered by the various benches of this Tribunal,
the most recent being one delivered on 11.1.99 in
OA No. 2006/98 Chandeshwar & Anr. Vs. Govt. of NCT
of Delhi & Ors. and connected cases, that the
applicants cannot claim either regularisation or
continuance as a matter of right after expiry of
initial period of engagement which under rules is
three years. This view is based on the judgment of
Apex Court in SLP (C) No. 12465/90 R. D. Sharma Vs.
State of Punjab & Ors.

4. In the result, we find ourselves unable to
intervene in the matter and these two OAs are
dismissed. No costs.

5. Let copies of this order be placed in both
OA case records.

by me/
(T.N.BHAT)
MEMBER(J)

Adm'dg
(S.R. ADIGE)
VICE CHAIRMAN (A).